lines where the whole line is being run at a loss. A purely commercial undertaking will probably think dismantling those lines. A purely commercial undertaking will probably discontinue some of those train services. But we cannot do that, because we are not a purely commercial undertaking. We have to provide certain services, certain facilities to the community, even if we are running a loss. And if that stage comes, the munity will have to think of subsidising the railways if they want the service. So this point should always be understood, that our railways are not purely commercial undertaking. They are a commercial-cum-utility undertaking and we are trying to see that our railways function as a utility service also.

As I said in the beginning, the motion that I have placed before the House is a simple one and I do not propose to go into the details of the various recommendations of the Convention Committee, because that will be the legitimate charge of the Convention Committee when it is set up next year.

Dr. R. B. GOUR: What about the expenditure on amenities for passengers? Why not raise it from Rs. 3 crores to some better figure?

Shai JAGJIVAN RAM: We have provided this according to the recommendation of the Convention Committee and I would, if the finances permit, like to provide more and more amenities to our patrons. We have decided to provide the basic amenities. I cannot claim that at all stations we have provided them, but our endeavour is to do that, and if our resources permit, we will always try to augment the amenities that we have been able to give to our passengers. Sir, I move.

MR. DEPUTY CHAIRMAN: The question is:

"That this House resolves that the period for the continuance in force of the recommendations of the Railway Convention Committee, 1954 approved by this House by a resolution adopted on the 21st December, 1954, be extended by one year up to the 31st March, 1961."

The motion was adopted.

THE APPROPRIATION (RAILWAYS)
NO. 3 BILL, 1959

THE MINISTER OF RAILWAYS (SHRI JAGJIVAN RAM): Sir, I move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1959-60 for the purposes of Railways, as passed by the Lok Sabha, be taken into consideration."

Sir, during the general Budget discussion and in the budget speech I had said that certain railway lines are under consideration and it might be possible during the course of the session to take a decision. For the three lines which it has been decided to construct, I have approached the House for supplementary grants. The whole idea is to take advance action so that these lines which are included in the Third Plan can be constructed early in the Third Five Year That is all I have to say. period.

SHRI N. M. LINGAM (Madras): What are those lines?

THE DEPUTY MINISTER OF RAIL-WAYS (SHRI S. V. RAMASWAMY): You can find them in the papers.

SHRI JAGJIVAN RAM: They are: The Diva-Panvel-Uran line, the Hindumalkot-Sri Ganganagar line and the Patharkandi-Dharmanagar line.

MR. DEPUTY CHAIRMAN: Motion moved:

"That the Bill to authorise payment and appropriation of certain

[Mr. Deputy Chairman.]

further sums from and out of the Consolidated Fund of India for the service of the financial year 1959-60 for the purposes of Railways, as passed by the Lok Sabha, be taken into consideration."

Fortyfive minutes is the time allotted. I have got six names and so each hon. Member will take about seven to eight minutes.

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): Mr. Deputy-Chairman, not having been able to be present on the two previous occasions when the Railway Budget came up for consideration in this House, I would like to make a few observations within the limited scope of this small Bill.

I do not know what exactly is the miscellaneous expenditure for but I would like to point out . . .

DR. R. B. GOUR: (Andhra Pradesh): Miscellaneous expenditure for the survey of new lines.

SHRIMATI SEETA PARMA-DR. NAND: . . .that though certain new stations are being built, even smallest amenities are overlooked in the case of certain existing stations. Take, for instance, the question waiting halls. In the whole of the Katni-Bilaspur line there are stations where there is no covered space for passengers to wait, with the that in one small room all classes of passengers have to huddle together. Even then there is no room for them and they actually stand the danger of being toppled over.

There are some matters which have been repeatedly urged for the last five or six years. Promises have been made in the past but nothing has so far been done. I have mentioned in the previous years the platform at Amla station which is a very important junction. The platform there is so low that it is impossible for any body to get in and get out without

often incurring the risk of being injured. This is a matter which should be looked into immediately and I hope tha: by the time the next year's Budget comes up for discussion, there will not be any room for complaint about this particular station. I do not know why this has been neglected.

I would like to suggest that special tours that are so kindly arranged by the railways for workers as also for the kisans are not adequate. There are also various other difficulties in the way of getting information about train timings, etc., which require to be looked into and rectified. If these trains are to used for the purpose for which they have been introduced, greater attention will have to be paid to see that within a reasonable time of months or so it is possible for these people to come on the trains. poor people, like the workers and the kisans, cannot always make their plans eight or ten months ahead. was a special train run recently. The people who want to travel by such trains have to spend money from their pockets. I have in mind the special train arranged for the collieries the Dhanbad area and workers from the Pench Valley had to spend from their own pockets. In such cases, it should be possible to give them free pass to go to the stations to join these trains. It is appreciated the trains cannot start from every station. It is quite reasonable one location will have to be chosen but, Sir, you find so many ticketless travellers in the railways and nothing would be lost in giving some such concession to these people, of having a free ride from their place to the station from which these trains start.

SHRI H. P. SAKSENA (Uttar Pradesh): Do you then put a premium on ticketless travel?

DR. SHRIMATI SEETA PARMANAND: I do not put any premium but I would like to point out that this kind of demand would not put the railways to very serious losses.

Sir, with regard to catering arrangements, etc., . . .

MR. DEPUTY CHAIRMAN: This is not a general discussion.

DR. SHRIMATI SEETA PARMANAND: I am speaking on the miscellaneous expenditure and I am saying that greater attention should be paid to this item. They have not mentioned the items. I wish it had been mentioned.

MR. DEPUTY CHAIRMAN: Papers have been distributed to you, Madam.

DR. SHRIMATI SEETA PARMANAND: I shall finish in one minute. I wish greater attention were paid to the quality of the food, which is going down, and to the expenditure which is mounting. Nobody need feel very apprehensive about my going into details. This is not the time.

Thank you, Sir.

Dr. R. B. GOUR: Mr. Deputy Chairman, we particularly on this side would welcome more and more of such supplementary grants coming before us.

MR. DEPUTY CHAIRMAN: Is there any new line for Hyderabad, for Andhra Pradesh?

Dr. R. B. GOUR: No, but here a decision has been taken after the Budget was presented. My complaint is that in all good things, the Railway administration takes a decision late and that is why they have had to come here.

MR. DEPUTY CHAIRMAN: They have given full weight to your comments on the Railway Budget and have then taken these decisions

DR. R. B. GOUR: No, Sir. At the time the Budget was presented, this matter was under consideration; otherwise, this would not have come here even by the next Budget. The matter was under consideration then.

SHRI D. P. SINGH (Bihar): Better late than never.

DR. R. B. GOUR: I am only sorry for Dr. Seeta Parmanand, that not a single pie out of this is going to be spent on Amla railway station platform. All this is only for new lines. The miscellaneous expenditure under Demand No. 2 is for surveying new The total expenditure want to incur under this head is three lakhs of rupees and the expenditure under the other Demand is Rs. 18 lakhs. Both of these are for the three new lines. I am not able to understand one thing. This Demand three lakhs of rupees, miscellaneous expenditure, Demand No. 2, with expenditure on miscellaneous items, namely, cost of land supplied free by Government. I cannot understand how cost can arise for supplied free by the Government.

SHRI JAGJIVAN RAM: That is the head.

DR. R. B. GOUR: The Explanatory Memorandum says that it is the cost of land supplied free by Government to branch line companies under the terms of the contract. I would like to know a little more about what is meant by this.

SHRI JAGJIVAN RAM: That is an old legacy.

Dr. R. B. GOUR: Anyway, that is something that I cannot understand.

As I said earlier, we welcome this Bill particularly. The two lines, Diva-Panvel-Uran and Hindumalkot-Sri Ganganagar are broad-gauge lines. I should be excused if I do not nounce the names properly. Patharkandi-Dharamnagar line is in Tripura. These lines are important lines, and more particularly the one in Tripura. Both for strategic reasons and otherwise too, we welcome such things. I was not very sorry for his not having committed himself this way or that on the question of new My only appeal to the Railadministration is that the construction of railway lines must be [Dr. R. B. Gour.]

thought in terms of a developing economy and the requirements of country, whether on grounds 'of defence and strategy, or industry, trade and commerce and also the free flow of traffic. In all these some means must be found. are not going to build a line, then at least build a national highway so that there is some form of transport available to the people. Otherwise, what happens is that you decide on some programme so far as the railways are concerned; quite a different programme is decided upon by the Commerce and Industry Ministry quite a third programme is decided upon by the P.W.D. There has to be some co-ordination: otherwise developing economy will suffer.

SHRI ABHIMANYU RATH (Orissa): You mean to say that there is no coordination between the Ministers?

Dr. R. B. GOUR: That they themselves know. There is no such coordination. There is no quarrel over it, that there is lack of co-ordination, and that is costing us very much. I would only say that this question of construction of new lines has to examined very thoroughly in the light of the developments that have taken place in the country and from point of view of defence and strategy, border areas and so on. For example, the Ganga Canal is coming up and it is going to irrigate certain areas in Rajasthan. Now, if that canal is irrigating the land in Rajasthan, then the railway line should be there to cater to their growing needs.

SHRI JASWANT SINGH (Rajasthan): This canal has been there for a long time.

Dr. R. B. GOUR: Well, then, this canal is there already and I have already said that the Railway administration takes a lot of time in taking decisions.

SHRI JASWANT SINGH: This canal was constructed in 1927.

Dr. R. B. GOUR: The hon. Member wants me to praise the princely regime. Well, . . .

SHRI JASWANT SINGH: I only wanted to correct the hon. Member when he was saying that a new eanal has been proposed and that, therefore, it was good that a new line is also being sanctioned. The canal is very old.

Dr. R. B. GOUR: I do not want toany credit to the princely regime for having decided it. Nevertheless, it is good that they have thought about it even though they could not do it. That has been done and that is good. Similarly, 1 from now on you go on thinking about the projects which are coming Nagarjunasagar is coming Land will be irrigated. Pochampadu is coming up. Land will be irrigated. Tungabhadra has come up. getting irrigated. Therefore, similar problems of irrigated lands and catering their to communication requirements are going Don't take ten vears to decide that question, just as you have taken in the case of Rajasthan, for these lines. That is point. Therefore, this question development of new railway lines has to be considered from that point.

श्री शीलभद्र याजी (बिहार): उपसभा— पति महोदय, इस नम्बर तीन रेलवे एप्रो— प्रिएशन बिल का मैं समर्थन करता हूं श्रीर साथ ही साथ रेलवे मिनिस्टर साहब से गुजारिश करना चाहता हूं कि रेलवे विभाग द्वारा देश में जिस तरह से नई लाइनों का निर्माण हो रहा है वह बहुत ही सराहनीय हैं। लेकिन श्रगर हम स्टाफ को खुश नहीं रखते हैं तो उससे बहुत गड़बड़ होने की श्राशंका है। श्रभी रेलवे एडिमिनिस्ट्रेशन द्वारा जिस तरह घड़ल्ले के साथ लखनऊ डिवीजन में बनारस से लखनऊ तथा दूसरे स्थानों में एक जगह से दूसरी जगह में तीन-तीन सौ, चार-चार सौ रेलवे कर्मचारियों की बदली हो रही है उससे उनमें एक तरह का विक्षोभ श्रौर श्रसंतोष फैल रहा है। इस बदली की वजह से रन लोगों को तरह तरह की मुसीबतें झेलनी पड़ रही हैं। क्योंकि इतने लोगों को मकान किराये पर एक शहर में मिलना श्रसम्भव है।

साथ-साथ क्रपलानी जी भ्रष्टाचार के बारे में जो सिफारिश की थी ग्रीर उसके संबंध में रेलवे प्रशासन ने जो सर्कलर सब जगह भेजा है उसके बाद से रेलवे कर्मचारियों की तरहातरह के "कमंडल 'फेर'' की तरह बदलियां हो रही हैं। शायद लोगों के दिल में इस तरह का ख्याल है कि रेलवे विभाग में भ्रष्टाचार बहुत ज्यादा है, रेलवे कर्मचारी भ्रष्टाचार बहुत करते हैं। लेकिन मैं यह कहना चाहता हं कि म्राज देश में भ्रष्टाचार कहां नहीं है? रेलवे विभाग में ही नहीं सब जगह श्राज भ्रष्टाचार दिखाई देता है। जहां भी इस तरह का बदली के संबंध में सर्कुलर गया है वहां से दो सौ या चार सौ ब्रादिमयों को एक जगह सौ दूसरी जगह बदल दिया गया है। रेलव विभाग ने बगैर मकान का इंतजाम किये हए ही इतनी भारी संख्या में लोगों को एक जगह स दूसरी जगह ट्रांसफ़र कर दिया है। ग्रगर दो चार श्रादिमयों की बात होती तो मकान या कोई दूसरी चीज की तकलीफ़ न होती। जब पांड, लखनऊ श्रीर बनारस जैसी जगहों में लोगों को बदल दिया जाता है तो वहां पर मकान की किस तरह की मुसीबत है यह सब लोग अच्छी तरह से जानते हैं। मैं समझता ह कि जब रेलवे के कर्मचारियों में असंतोष होगा तो हमारे देश में जो इतनी योजनाएं चल रही हैं वे किस तरह से सफलीभृत होंगी। हमें १० लाख रेलवे कर्मचारियों को नाखुश नहीं करना चाहिये जो कि हमारे प्लानों को चलाते है। इसलिए जब ग्राप लोगों को एक जगह से दूसरी जगह तबदील करते हैं तब उनके बच्चों की पढ़ाई ग्रौर दूसरी कठिनाइयों की ग्रोर भी ग्रापको रहमदिली स विचार करना चाहिये । मेरा रेलवे मिनिस्टर साहब से ग्रनुरोष हैं कि जब तक लोगों के रहने क लिए मकान की व्यवस्था नहीं हो जाती है तब तक किसी रेलवे कर्मचारी को तबदील न किया जाय ग्रार ग्राप उनको एक जगह से दूसरी जगह तबदील करते हैं तो उन्हें बहुत नुकसान उठाना पड़ता है । मैं फिर रेलवे मंत्री जी से प्रार्थना करूंगा कि वे इस पर रहमदिली से गौर करेंगे । दूसरी बात जो मुझे कहनी है वह नार्थ ईस्टर्न फंटियर रेलवे का विस्तार बरौनी जंकशन तक ग्रविलम्ब करना . . .

MR. DEPUTY CHAIRMAN: This is something about new railway lines, Mr. Yajee. No general discussion on Railway Budget. Your remarks must be confined to the items in the Appropriation Bill. You have spoken nothing about the Bill so far.

श्रो शोल भद्र याजी: तो उस समय कहा गया था कि गंगा ब्रिज के निर्माण के बाद नार्थ ईस्टर्न फंटियर रेलवे वहां चली श्रायेगी। इस तरह से बरौनी जंकशन तक नार्थ ईस्टर्न फंटियर रेलवे का विस्तार जल्द हो चूं कि नये जोन बनने के बाद वहां के जनरल मैनेजर ने भी इस तरह की घोषणा की थी।

شری فرید الحق انصاری (اتو پردیش): جلاب آپتی چیرمین - پردیش): جلاب آپتی چیرمین - یه جو بل همارے ساملے هے اس کے متعلق مجھے کچھ زیادہ عرض کرنا نہیں هے - اسی کے ساتھ-ساتھ مجھے یہ اقرار کرنے میں کوئی هرج بھی معلوم نہیں دیتا که اب تک ریلوے نے سلسلے میں جو خوش فہمی میرے دل میں تھی وہ پبلک اکاؤنٹس دل میں تھی وہ پبلک اکاؤنٹس کمیٹی کی رپورت دیکھلے کے بعد مفہدم هوتی جا رهی هے ، تھہتی کا

एक ग्रानरेबल मैम्बर: मुतहदिम के क्या मानी हुए ?

شرى فريد الحق انصارى: جهان تک بجتلگ کا سوال هے ایسا پته چلتا هے که اس ریلوے کا بجتنگ بھی تھیک نہیں ہے - میں اپنی طرف سے کچھ نہیں کہم رہا ہوں بلکه پبلک اکاؤنٹس کمیٹی نے ابنی رپورے کے چیپٹر ۲۰ پیہے ۲ میں جو يه لکها هے اس کو پوهه کر تعجب هوتا هے:

Fifteenth Report of the Public counts Committee, Chapter II, page 2:

"....the Ministry of Railways obtained Supplementary Grants from Parliament although they did spend even their original appropria-

تو میں عرض کرتا ھوں کہ جب ارريجدل البرويريشن هي خرچ نهيس کیا گیا ، اس کو خرچ کرنے کے لئے ان کے پاس کوئی مد نہیں تھی تو پهر آج يه اپروپريشي بل ، په گرانت لانے کی کیا ضرورت تھی:

"This disclosed, in the Committee's view, lack of proper planning and control over the progress of expenditure."

ایکسپیددیچر جو هوتا هے اس کے اوپر بھی ریلوے کا کنترول نہیں ھے -فائنینس جو ھے اس کے اوپر بھی کوئی کنترول نہیں ہے تو میں عرض کرونگا که اس طرح سے کوئی تیچارتمنت نہیں چل سکتا ہے اور آج کے هدوستان میں جیسا کہ میں نے پہلے بھی عرض کیا تھا که همارے یہاں جو تَعِشَلَانُيزِدَ أَنستَى تَعْرِشُن فِي ، نَيشَلَانُيزِدَ كنسرنس هيل ، ان كا نظام اچهى طرح سے اور ٹھیک تھکانے سے چلایا جانا چاهیئے -

دوسری چیز اس سلسله میں یه هے که جو نقصانات یا لاسیز هوئے هين ولا بهت زيادلا هين - أبهي اس رہبرت کے چیپٹر ۳ کے انٹروڈکشن پارے کے ساتویں حصہ میں دیکھیئے أس مين ية لكها هوا هے:

In para 7 of Introduction:

"Some of the cases disclose regrettable delays and failure to follow the prescribed procedure on the part of Railway Administration which resulted in considerable loss revenue or wasteful expenditure."

اس طرح کی حالت ھے - تو میں نہایت ادب کے ساتھ ریلوے منستر صاحب سے عرض کرونگا کہ ان کو ان چیزوں کو دیکھنا چاهیئے اور پتم لکانا چاهیئے که آخر یه حالت کس طرح پیدا هو گئی هے - یه حالت ابهی پیدا نہیں ھوئی ھے بلکہ ایسا معلوم پونا هے که پہلے سے چلی آرهی هے -اس لئے اگر وہ ان معاملات پر غور کریں تو بہتر ھوگا -

تیسری چیز یه هے اور ایسا معلوم بہتا ہے کہ اس تیپارتمنت میں فیوریتیزم بہت چلتا ہے اس کے بارے مين بهي يه لکها هوا هے : "The Audit Report disclosed a case where an officer of the Directorate of Supply and Disposal negotiating a contract had gone out of his way to include liberal provisions and escape clauses in the contract agreement in favour of the supplying firm which resulted in loss to Government."

یه بهی کوئی تهیک چیز معلوم نهیں هوتی هے -

اب آخری چيز جو مجه عرض کرنی <u>هے</u> اس کا کوئی زیادہ تعلق تو اس بل سے نہیں ہے۔ اور وہ یہ ہے کہ ریاوے ملازموں کی جب ایک جگہ سے دوسری حگه تبدیلی کی جاتی ہے تو اس وتت یه نهیی دیکها جاتا که اس بیچارے کو اس جگه تبدیل کرنے میں کتلی مصیبت آئے گی -اس کو اینے بچوں کی تعلیم میں كتلى تكليف أتهاني يويكي - فرض کیجئے که لوکا دهلی میں پوهتا هے اور اس کے باپ کو آپ کہیں دوسری جگه تبدیل کر دیتے هیں جہاں پر ولا الله لؤك كو تعليم نهين دلوا سكتا ھے تو اس طرح سے لوئے کی تعلیم بالكل برباد اور تباه هو جاتى هے -اسی طرح سے اس کو دوسری تکلیفیں بھی اتھانی پریں کی - اس لائے میرے عرض کرنے کا یہ مقصد ھے کہ اگر کسی کا تبادله کیا جانے دو اس بات کا خیال رکھا جائے کہ اس آدمی کو وهاں پر کسی قسم کا نقصان نه ھو اور اس کے بیچوں کی تعلیم میں

کسی پرکار کا خلل نہ پڑے - اتنا ہی مجھے عرض کرنا تھا -

ं श्री फरीदुल हक प्रन्तारी (उत्तर प्रदेश): जनाव डिप्टी चैयरमैन, ये जो बिल हमारे सामने हैं उसके मृतिल्लिक मुझे कुछ ज्यादा अर्ज करना नहीं है। इसी के साथ-साथ मुझे ये इकरारकरने में कोई हर्ज भी मालूभ नहीं देता कि अब तक रेलवे के सिलसिले मे जो खुशफहमी मेरे दिल मे थी वे पब्लिक एकाउट्स किमटी की रिपोर्ट देखने के बाद मुनहदिम होती जारहीं है, ढहती जा रहीं है।

एक भ्रानरेबल मैम्बर: मुनहदिम के वया मानी हुये?

श्रां फरांदुल हक श्रन्सारी : जहां तक बजिटिंग का सवातः हैं ऐसा पता चलता है कि इस रेलवे का बजिटिंग भी ठीक नहीं हैं। मैं अपनी तरफ ने कुछ नहीं कह रहा हूं बल्कि पब्लिक एकाउंट्स कमिटीं ने अपनी रिपोर्ट के चैंप्टर २ पेज २ में जो ये लिखा हैं उसकी पढ़कर ताज्जुब होता है:

Fifteenth Report of the Public Accounts Committee, Chapter II, page 2:

"....the Ministry of Railways obtained Supplementary Grants from Parliament although they did not spend even their original appropriation."

तो मैं अर्ज करता हूं कि जब स्रोरिजिनल एमोप्रिएशन ही खर्च नहीं किया गया, उसको खर्च करने के लिये उनके पास कोई मद नहीं थीं ता फिर स्नाज ये एप्रोप्रिएशन बिल ये, ग्रॉट लाने की क्या जरूरत थी।

"This disclosed, in the Committee's view, lack of proper planning and control over the progress of expenditure."

एक्सपेंडीचर जो होता है उसके ऊपर भी रेलव

^{†[]} Hindi transliteration.

[श्रो फरीदूल हक अन्सारी]

का कट्रोल नहीं है। फाइनार, जो है उसके ऊपर भी कोई कंट्राल नहीं है तो मैं ग्रर्ज करूंगा कि इस तरह से कोई डिपार्टमेंट नहीं चल सकता है ग्रोर ग्राज के हिन्दुस्तान में जैसा कि मैंने पहले भी ग्रर्ज किया था कि हमारे यहा जो नेशनलाइज्ड इंस्टीट्यूशन है, नेशनलाइज्ड कंसर्नज है उनका निजाम ग्रन्छी तरह से ग्रीर ठीक ठिकाने से चलाया जाना चाहिये।

दूसरी चीज इम सिलसिले में ये हैं कि जो नुकसानात या लामेज हुवे हैं वो बहुत ज्यादा हैं अभी इस रिपोर्ट के चैप्टर ३ के इंट्रोडक्शन पार्ट के मातवे हिस्से मे देखिये उसमें ये लिखा इस्रा है:

In para 7 of Introduction:

"Some of the cases disclose regrettable delays and failure to follow the prescribed procedure on the part of Railway Administration which resulted in considerable loss of revenue or wasteful expenditure."

इस तरह की हालत है। तो मैं निहायत श्रदब के साथ रेलवे मिनिस्टर साहब से ग्रर्ज करूंगा कि उनको इन चीजों को देखना चाहिये श्रौर पता लगाना चाहिये कि ग्राखिर ये हालत किस तरह पैदा हो गई है। ये हालत श्रभी पैदा नहीं हुई है बल्कि ऐसा मालूम पड़ता है कि पहले से चली श्रा रही है। इसलिये श्रगर वे इन मुश्रामलात पर गौर करें तो बेहतर होगा।

तीसरी चीज यें है स्रीर ऐसा मालूम पड़ता है कि इस डिपार्टमेंट में फेवरिटिज्म बहुत चलता है उसके बारे में भी ये लिखा हुस्रा है:

"The Audit Report disclosed a case where an officer of the Directorate of Supply and Disposal negotiating a contract had gone out of his way to include liberal provisions and escape clauses in the contract agreement in favour of the supplying firm which resulted in loss to Government."

ये भी कीई ठीक चीज मालुम नहीं होती है।

म्रब म्राखिरी चीज जो मुझे मर्ज करनी हैं। उसका कोई ज्यादा ताल्लुक तो इस बिल मे नहीं है ग्रीर वो ये है कि रेजवे मुलाजिमों की जब एक जगह से दूसरी जगह तबदीली की जाती है तो उस वक्त ये नहीं देखा जाता कि इस बेचारे को इस जगह तबदील करने में कितनी मुसिबत प्रायेगी । उसकी अपने बच्चों की तालीम में कितना तकलीफ़ उठानी पड़ेगी। फर्ज़ कीजिये कि लड़का देहली में पढता है ग्रौर उसके बाप को ग्राप कहीं दूसरी जगहै तबदील कर देते हैं जहां पर वो अपने लड़के को तालीम नहीं दिलवा मकता है तो इस तरह से लड़के की तालीम त्रिलकुल बरबाद भ्रौर तबाह हो जाती है। इस तरह से उसको दूसरी तकलीफ़ें भी उठानी पड़ेंगी । इसलिये मेरे म्रर्ज करने का मकसद है कि अगर किसी का तबादला किया जाये तो इस बात का रूयाल रखा जाये कि इस श्रादमी को वहां पर किसी किस्म का नुकसान न हो ग्रौर उस के बच्चों की तालीम में किसी प्रकार का खलल न पड़े। इतना ही मुझे श्चर्ज करनाथा 🛚

4 P.M.

SHRI P. N. RAJABHOJ (Bombay): Sir, I want to speak for two minutes on a very important point.

Mr. DEPUTY CHAIRMAN: Only about this Bill.

SHRI P. N. RAJABHOJ: Yes, Sir. उपसभापति जी, शैंड्यूल्ड कास्ट्स का सवाल हर जगह ब्राता है, इसी लिए बोलना पड़ता है।

मध्यवर्ती रेलवे की तरफ़ से दिवा-पनवेल-उरण की ३० मील नई रेलवे लाइन डाली जायेगी । १ लाख ५० हजार रुपया इस लाइन के सर्वे पर खर्च होगा ग्रौर यह ब्राड गेज लाइन का काम हाथ में लेके इसपर १० लाख रुपया खर्च करना मुकर्रर है।

न्नापको शायद मालूम होगा कि यह विभाग, दिवा-पनवेल-उरण, कोंकण प्रांत कहा जाता है। कोंकण प्रांत का ग्रार्थिक स्थिति बहुत खराब है ग्रीर वहा के लागों का सारा जीवन बम्बई पर ग्रावारम्त है। यह ३ कोटि ६० लक्ष की योजना तृतीय पंचवर्याय ग्रायोजना के ग्रंत में पूरी होगी ग्रीर इसमें कोंकण के ग्रार्थिक जीवन में सुत्रार तो होगा ही किन्तु बम्बई प्रदेश के ग्रोग्रोगिक जीवन को भी लाभ होगा। मेरा यह ख्याल है कि डेढ़ लाख रुपया जो इस साल सिर्फ सर्वे के लिए खर्च होगा वह कमती तो है लेकिन उसमें कितनो भ्रोमो प्रगति होगी इसका चित्र हमारी ग्रांबों के सामने ग्राज है। तो मैं मंत्री जी से प्रार्थना करूंगा कि यह काम जल्दी से जल्दी हाय में लेने की जरूरत है। इसलिए वे ज्यादा मण्लीमेंटरी डिमांड मार्ग।

ग्रंत में मैं दो तीन बातें श्रौर कहना चाहता हूं। यह पूरी योजना ग्राज से ७ वर्ष के अन्दर पूरी होने वाली है। तो इस साल जो सिर्फ १० लाख रुग्ये खर्च किये जाने वाले हैं, वह कमती है। उसमे इस पंचवर्षीय श्रायोजना के अन्त तक एक करोड़ रुपया भी नहीं खर्च हो पायेगा श्रौर यह योजना तृतीय पंचवर्षीय ग्रायोजना के ग्रंत तक भी पूरी होनी संभव नहीं है। तो इसपर ५० लाख रुपये तक इस साल में खर्च करना चाहिये। श्रौर इसके न्लिए ग्रलग सप्लीमेंटरी डिमांड ग्रगले सेशन में न्लाया जाय, ऐसी मैं सिफारिश करता हं।

तीसरी बात यह है कि कोंकण का
प्रदेश रेलवे की दृष्टि से काफी पीछे हैं।
कोंकण प्रदेश में तिलक, गोखले, रानाडे
स्रौर स्रम्बेडकर जैमे बड़े-बड़े नेता पैदा हुये
हैं स्रौर उसी प्रदेश की हालत इतनी खराब है
कि मै क्या कहूं। उसके स्रनेक कारण हैं
स्रौर स्रनेक कठिनाइयां होंगी, किन्तु इस तीस
मील की रेलबे लाइन से कोई खास फर्क नही
पड़ेगा क्योंकि बम्बई स्रौर पनवेल बस से जोड़े
भये हैं स्रौर रेल का दूसरा स्टेशन भी नजदीक
है। उरण में स्टीमर है। तो मेरी प्रार्थना
है कि इस लाइन को दासगांव तक बढ़ाया जाय

श्रोर जरूरत हो तो ज्यादा रकम की पूरक माग रेश को जाय ।

स्राखिर में मैं सिर्फ यही कहूंगा कि यदि यह लाइन स्राप दासगांव तक नहीं लें जा सकते हैं तो उसका सर्वे ही कर लिया जाय स्रौर स्रभी जो उरण तक मर्वे होगा उसके बाद लाइन का कांस्ट्रक्शन जल्दी से किया जाय क्योंकि सर्वे के बाद लाइन का काम करने में विलम्ब लगता है। इतना कह कर मैं इस बिल पर का समर्थन करता हूं।

एक बात और कहना चाहता हूं श्रीर वह यह है कि जो नई नई लाइनें बनाई जायें उनमें शैड्यूल्ड कास्ट्स के लोगों का परसेंटेज पूरा होना चाहिये। जो पुरानी लाइनें हैं उनमें शैड्यूल्ड कास्ट्स का समय समय पर कितना परसेंटेज रहता है उसकी हमें सूचना मिलती रहनी चाहिये। इसके श्रलावा स्टेशनों पर जो पानी पिलाने वाले लड़के रहते हैं उनमें श्रधिकतर हरिजन श्रीर श्रादिवामियों के लड़कों को रखना चाहिये क्योंकि इसमें श्रस्कृथता खत्म करने में सहायता मिलेगी।

इतना कह कर मैं इस बिल का फिर समर्थन करता हू।

श्रो श्रभिमन्यु रथ कोई ऐसी जगहें हैं जहा भूतपूर्व, राजे श्रौर महाराजे सर्वे कराके रिकार्ड छोड़ कर गये, क्या इस पर श्राप कुछ गौर कर रहे हैं?

There were certain areas surveyed of the late zamindars and ruling chiefs. What about those areas?

Shri JAGJIVAN RAM: Sir, I have not much to say here. Mr. Ansari has raised certain points from the Report of the Public Accounts Committee. As I have said just a few minutes ago, in a huge organisation like the railways I cannot claim that there will be no cases of lapses on the part of certain officers or employees. In spite of our best precautions, some instances will come to our notice, and whenever they are detected, serious

[Shri Jagjivan Ram.] action is taken in the matter. As regards the main provision not having been spent and supplementary demands having been granted, well, there were explanations for that, and due to certain inevitable causes beyond our control that contingency arose. But it does not mean that it is any usual feature in the Railway Budget or supplementary demands.

Sir, my friend, Mr. Rajabhoj, said that the provision made for the survey of new lines is inadequate. I may assure him that it is not inadequate; it is adequate because the preliminary survey had been completed. It is only the final location survey that has to be made. We are ourselves anxious that the construction of these railway lines should not be held up.

As the hon. Members are aware, after the final location survey we have to acquire the land. The land acquisition has to be done by the State Government, and it is at times a very lengthy and exasperating procedure. We have our experience. There is a case where Railway administration is ready with all the necessary arrangements to take up the construction of the railway lines, but because the land could not be handed over by the State Government the work has not yet started.

Shri ABHIMANYU RATH: Does it mean that the State Governments are not co-operating with the Railway Ministry?

Shri JAGJIVAN RAM: That is not the contention. The contention is that in spite of our taking the necessary action the tenants or the owners of the land take the matter to the court, and then it is delayed.

SHRI ABHIMANYU RATH: If sufficient compensation is given for the land, of course the land can be easily acquired.

SHRI JAGJIVAN RAM: It is not so simple. Whenever land is acquired,

the procedure laid down is followed. Whatever compensation is determined: by the acquisition authority, that compensation we pay according to Land Acquisition Act. It is the market price plus 15 per cent. more. But that compensation is not determined by railways. It is determined by the district authorities. But I sav that sometimes—we have the case of one line in Bengal where the matter has been taken to the High Court. Therefore I say that we have taken this advance step so that the actual construction work can be taken early if we get the land handed over to the railways.

Then there was a question of covered platforms and raised platforms. There are many stations where we do not have covered platforms at present, and I am not quite surewhether in the near future I will be able to provide covering for all the platforms. We have a shortage of steel yet. For that purpose it is not only money but steel which is necessary. We cannot think of any alternative material at present.

DR. SHRIMATI SEETA PARMAN-AND: There is plenty of timberand teak in the whole of India.

SHRI JAGJIVAN RAM: We cannot have teak sheds on the stations. The danger is obvious, of fire. Therefore we have to think of steel only for the platforms.

An. Hon. MEMBER: There are white ants also.

SHRI JAGJIVAN RAM: About raised platforms. I was discussing with one of the General Managers this . morning and he gave me a very encouraging report. Somewhere Bengal they wanted a raised platform. There was some delay of course and then they came forward with the proposal that "we are prepared by voluntary labour, 'Shramdan', to filling work if you provide the material, the bricks, the stones and the cement; and if you provide the

enclosing wall, the rest of the filling and earth work will done by be 'Shramdan' of the locality". We have certain examples from Saurashtra and Gujarat also. You might have noticed that in the new line Hindumalkot-Shri Ganganagar. the Panchayat Parished of Rajasthan has offered to do all the earth work for the entire line and construction of the railway stations and the platforms. I have taken up this question as an experimental measure, and if we succeed in this, it will be a great example for the whole country. I have mentione? because there are many things which can be done very cheaply if voluntary co-operation is forthcoming from the locality. All of you here representatives of public opinion in your parts, and if you emphasize the importance and usefulness of effects, perhaps we will be able to satisfy the demands of the people to a great extent.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1959-60 for the purposes of Railways, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGJIVAN RAM: Sir, I move:

"That the Bill be returned."

 $M_{R.}$ DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

THE APPROPRIATION (NO. 3) BILL, 1959

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA): Mr. Deputy Chairman, Sir, beg to move:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1956, in excess of the amounts granted for those services and for that year, as passed by the Lok Sabha, be taken into consideration."

This Bill arises out of the Demands for Excess Grants relating to the year 1955-56, voted by the Lok Sabha on the 4th May, 1959. Copies of the Demands were circulated to the hon. Members of this House on the 29th April, 1959. The reasons which led to the excesses have also been explained in the foot-note below each Demand on Appropriation.

As the hon. Members themselves are aware, these excesses are, in the first instance, required to be examined by the Public Accounts Committee and it is only after the Committee have looked into the facts of case and recommended their regularisation that the matter is brought before Parliament. The Public Accounts Committee have, in their ninth and tenth Reports, recommended the regularisation of these excesses. I do not, therefore, propose to take the time of the House to explain these excesses in detail except briefly to mention that out of a total number of 143 Grants and Appropriations for the year 1955-56, excesses occurred only in 9 Voted Grants and 8 Charged Appropriations. The total excesses amount to Rs. 107